

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 275/MP/2024 along with IA No.64/2024**

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, filed pursuant to the liberty granted by this Commission vide order dated 2.8.2024 in Petition No. 193/AT/2024, seeking declaration that (i) Petitioner's bid dated 17.9.2023 stands expired on 30.6.2024 and Petitioner is not required to execute PPA with Respondent No. 1, and (ii) directions to Respondent No. 2 for return of the Bank Guarantee deposited by Petitioner towards Earnest Money Deposit.
- Petitioner : Juniper Green Energy Private Limited (JGEPL)
- Respondents : Damodar Valley Corporation (DVC) and Ors.
- Date of Hearing : **6.11.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Vishrov Mukerjee, Advocate, JGEPL  
Shri Janmali Manikala, Advocate, JGEPL  
Shri Raghav Malhora, Advocate, JGEPL  
Ms. Shreya Sundararaman, Advocate, JGEPL  
Shri Venkatesh, Advocate, DVC  
Shri Bharath Gangadharan, Advocate, DVC  
Shri Kartikay Sharma, Advocate, DVC  
Shri Matrugupta Mishra, Advocate, RECPDCL  
Shri Nipun Dave, Advocate, RECPDCL  
Shri Harsh Jani, Advocate, RECPDCL  
Shri Tarun Gogoi, RECPDCL  
Shri Ritam Biswas, RECPDCL

**Record of Proceedings**

During the course of the hearing, learned counsel for the Petitioner, as well as the Respondents, DVC, and RECPDCL, made detailed submissions and concluded their arguments, including on the aspect of arbitrability of the issue(s) involved.

2. Based on their request, the Commission permitted all the parties to file their respective brief written submissions, not exceeding 4 pages, with a copy to the other side within two weeks.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**